

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:866
ANSWERED ON:12.11.2010
TRANSMISSION AND DISTRIBUTION OF ELECTRICITY
Swamygowda Shri N Cheluvarya Swamy

Will the Minister of POWER be pleased to state:

- (a) whether the distribution and transmission of electricity has been entrusted with private companies in various States;
- (b) if so, the details of the States where private companies were given contract for the purpose, along with the details of the companies, State-wise;
- (c) whether the Government has any mechanism to evaluate/monitor the working of these companies; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) &(b) : The details of private distribution companies operating in various parts of the country as furnished by the Central Electricity Authority are at Annex-I. The details of private transmission companies operating in inter- state transmission of electricity in various States of the country as given by the Central Electricity Regulatory Commission are at Annex-II.

(c) & (d) : The Electricity Act, 2003 provides for specification of performance standards of a licensee or a class of licensees by the Appropriate Commissions. Further, the National Electricity Policy stipulates that Appropriate Commission should regulate utilities based on pre-determined indices on quality of power. Furthermore, the Electricity Rules, 2005 notified under the Electricity Act, 2003, provide for establishment of Grievance Redressal Forum by the distribution licensee for redressal of grievances of consumers.

The Electricity Rules, 2005 also provide for appointment of Ombudsman by the State Commission under section 42(6) of the Act and he shall, inter-alia, submit his opinion on the licensee`s compliance of standards of performance as specified by the Appropriate Commission during the preceding six months.